

श्री राम सेवक यादव : उन्होंने गलत बात कही है। इसकी मैं सफाई देना चाहता हूँ। मैंने यह कहा था कि इस सदन को बाजिद अली शाह का दरबार बनाने का प्रयत्न न करें। मैंने यह इसलिए कहा कि जब प्रधान मन्त्री ने कहा कि "बरदाश्त नहीं किया जाएगा" तो हमारे भाई लोगों ने, उधर बैठे हुए मानदीय सदस्यों ने बड़े जोर से तालियां बजाईं। मैंने कहा कि इससे काम नहीं चलेगा।

Shri Ansar Harvani: I would request you to call for the records and see if he has not made that remark in describing this House.

Shri Sham Lal Saraf (Jammu and Kashmir): The matter is most serious and it may lead to very serious consequences. I think the hon. Minister of External Affairs is quite correct in asking for time, because I think there is some deep-laid international conspiracy being hatched. This morning, I have seen in the papers that Sheikh Abdullah has given an interview to *Le Monde*, Paris, in which he has said that he does not intend to go back to his country, that is, Kashmir. He did not mean India.

Therefore, it would be very correct for all of us to go to the very depth of this question. The time the hon. Minister has asked for should be given so that he could go into it thoroughly and then come with a fuller statement.

Mr. Speaker: I have already given him time. What is the point in stressing the point again.

Shri Indrajit Gupta (Calcutta South West): When will the hon. Minister make the statement?

Mr. Speaker: Tomorrow, after question hour.

Shri Swaran Singh: Yes.

12.28 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Notification No. G.S.R. 297 dated 27th February 1965, under sub-section (3) of section 620A of the Companies Act, 1965.

[Placed in Library, See No. LT-4114/65]

REPORT OF COMMITTEE ON PANCHAYATI RAJ ELECTIONS

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy each of the Report of the Committee on Panchayati Raj Elections, 1965. [Placed in Library, See No. LT-4115/65].

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, CUSTOMS ACT AND INCOME-TAX ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table a copy each of the following Notifications:—

- (i) GSR 290 dated 27th February 1965, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 38 of the Central Excises and Salt Act, 1944;

[Placed in Library, See No. LT-4116/65].

- (ii) GSR 294 dated 27th February 1965, under section 159 of the Customs Act, 1962;

[Placed in Library, See No. LT-4117/65].

- (iii) The Central Excise (Third Amendment) Rules, 1965, published in Notification No. GSR 420 dated the 13th March 1965, under section 38 of the Central Excises and Salt Act, 1944; and

[Placed in Library, See No. LT-4118/65].

- (iv) The Income-tax (Third Amendment) Rules, 1965, published in Notification No. SO 860 dated 9th March 1965, under section 296 of the Income-tax Act, 1961.

[Placed in Library, See No. LT-4119/65].

12.29 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st March, 1965, agreed without any amendment to the Armed Forces (Special Powers) Continuance Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 19th March, 1965".

12.29½ hrs.

DEMANDS FOR GRANTS*—contd.

MINISTRY OF EXTERNAL AFFAIRS—contd.

Mr. Speaker: We will now continue with the discussion of the Demands for Grants relating to the Ministry of

External Affairs. Out of 5 hours, One hour and 15 minutes have been taken and 3 hours and 45 minutes remain.

How much time would the hon. Minister require for reply?

The Minister of External Affairs (Shri Swaran Singh): About 45 minutes.

Mr. Speaker: That is, I will call him at 3.30 P.M.

Shri Hari Vishnu Kamath (Hoshangabad): The time may be extended by one hour at least.

Shri Vidya Charan Shukla (Mahasamund): This year we must review the working of the External Affairs Ministry in the context of the disappearance of a giant, one of the greatest human beings that existed, who managed the external affairs of our country. Shri Swaran Singh, who has the honour of being the first Foreign Minister of India, has been doing his work in a distinguished manner.

There have been consistent attacks on the policy of non-alignment, and some parties have made it an article of faith to misrepresent this policy in various aspects and in various respects. This policy has grown out of our traditions, and we know that the entire people of this country support this policy. We all realise that this policy of non-alignment is only an international extension of our national freedom. The growth of our nation and its healthy progress can be achieved only by our remaining non-involved in the power politics of the world and power blocs that vitiate world politics today. Various arguments are given as to how by joining this bloc or that bloc we can stand to gain a lot of advantages. These are all shortsighted reasonings; unstable advantages can be obtained by probably joining this or that group, but it is very obvious to all right-thinking

*Moved with the recommendation of the President